

FORM No. III

(See Rule 13(b)(i))

Charge

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

Civil Contempt Petition No.05 OF 2001

Smt. Kumkum Karki Petitioner

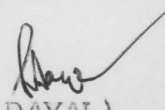
Versus

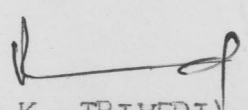
Sri Sanjay Agrawal Respondent
Deputy Commissioner of Income Tax,
Dehradun.

Central Administrative Tribunal, Allahabad
Bench, Allahabad hereby charges you (Sri Sanjay Agrawal)
as under:-

" That you, on 21.11.2000, 23.11.2000 and
25.11.2000 wilfully disobeyed the order of
this Tribunal dated 6th November, 2000 passed
in O.A. No.1215 of 2000-Smt.Kumkum Karki Vs.
Union of India and others by not^u allowing her
to join duty as Stenographer in the office,
of which you were ~~the~~ Head of the office,
and thereby you have committed the contempt
of this Tribunal punishable under Section 17
of Administrative (Tribunals) Act, 1985, read
with Section 12 of Contempt of Courts Act, 1971,
within our cognizance."

You are hereby directed to be tried by
this Tribunal for the aforesaid charge.


(S. DAYAL)
MEMBER(A)


(R.R.K. TRIVEDI)
VICE-CHAIRMAN
25-09-2001

The charge was read over and explained to the
alleged contemner and his plea was recorded as under:-

(1) Do you plead guilty to the charged?

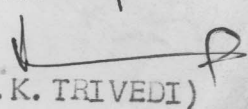
Answer: *No*

(2) Do you have anything else to say?

Answer: *I shall file a reply separately, in writing*

Signature
of the
contemner.


(S. DAYAL)


(R.R.K. TRIVEDI)

Recd. copy.
25/9/01